

### Relief to Shipping Companies

\*909. SHRI NAVIN RAVANI : Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether certain shipping companies are facing closure because of poor liquidity position;

(b) if so, details thereof; and

(c) what measures Government are taking to grant relief to the shipping companies ?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI K. VIJAYA BHASKARA REDDY) : (a) and (b) While it is correct to say that on account of severe recession in the shipping industry, several shipping companies are facing cash-flow problems and are in need of financial relief, it cannot be said categorically that they are facing closure because of poor liquidity position.

(c) A statement regarding the guide lines under which assistance will be granted to the shipping companies is placed on the Table of the House. The individual cases of shipping companies for financial assistance are being considered in the light of these guidelines.

#### Statement

The Government have issued the following guidelines for grant of financial assistance to shipping companies affected by the severe recession in the shipping industry :-

- (1) The amount due for payment to SDFC in 1981-82, including the amount already rescheduled under Govt. approval in the earlier shipping crisis, may be rescheduled depending upon the merits of each case. This reschedulement will be made under the guidelines issued vide this Ministry's letter No. SW/MSD(60)/79-MD, dated 10.11.1981. The repayment of the rescheduled amount will be made in five equal instalments the first becoming due

in 1983-84 and the last in 1987-88. It will carry an interest of 7.5% per annum.

- (2) The amount due for payment to SDFC in 1982-83 may be rescheduled and the range of reschedulement determined on the merits of each case. The repayment of the rescheduled amount will be made in two instalments during 1984-85 and 1985-86 with a moratorium of one year during 1983-84.
- (3) The rate of interest payable on the rescheduled amount mentioned in para 2 above will be decided separately and Govt. orders will issue later.
- (4) SDFC may give rupee back-up assistance against foreign acquisitions to meet the payments to foreign yards against yard credits in respect of new constructions guaranteed by the SDFC upto 31.3.1985.
- (5) If the banks agree to grant reschedulement of principal and interest on SAFAUNS loans, SDFC may agree to extend guarantee for the period the banks agree to grant such reschedulement.
- (6) Debt equity norm of 6:1 may be relaxed till 31.3.85 so that the companies have reasonable time to restore their financial health and bring their debt equity ratio down to the stipulated level. Debt asset ratio of 1:1 may also be relaxed till 31.3.1985.
- (7) Moratorium to the shipping companies on the payment of interest may be granted upto the delivery of vessels under construction in Indian shipyards the interest so funded to be paid by the shipping companies to the SDFC in three years from the date of delivery of the vessel in addition to other payments on account of principal

and interests ; the funded interest will carry the normal rate of interest. This facility will also be available in respect of ships which are already under construction.

#### Grant of Recognition to Travel Agents

\*910. KUMARI PUSHPA DEVI SINGH :  
SHRI GHUFRAN AZAM : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that thousands of small travel agents in the country have pleaded with Government for the grant of immediate recognition to them ;

(b) if so, what hinderances are coming in the way of the Railways in granting recognition to such travel agents ;

(c) whether it is also a fact that Railways would earn crores of rupees if such recognition is granted to small travel agents ; and

(d) if so, by what time these small travel agents will get recognition from Government ?

THE MINISTER OF RAILWAYS (SHRI A.B.A. GHANI KHAN CHOUDHURY) : (a) An All India Federation of Travel Service Agents & Railway Travellers Association has demanded that its members be recognised as authorised agents for purchasing railway tickets and making reservations at railway counters on behalf of intending passengers.

(b) The Members of the Association do not fulfil the conditions laid down for appointment as Railways Tourist Agents.

(c) No, Sir,

(d) Does not arise.

#### सवारी डिब्बों का निर्माण

\*911. डा० सुब्रह्मण्यम स्वामी :

श्री रतन सिंह राजदा : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि देश में सवारी डिब्बों की मप्लाई मांग की तुलना में कम है ;

(ख) यदि हां, तो इस सम्बन्ध में तथ्य क्या है ;

(ग) क्या सरकार ने ऐसे सवारी डिब्बों का निर्माण करने के लिए कोई योजना बनायी है ;

(घ) यदि हां, तो उसका व्यौरा क्या है ; और

(ङ) सरकार का विचार योजना के अन्तर्गत ऐसे सवारी डिब्बों का निर्माण करने हेतु कारखाने की स्थापना किस स्थान पर करने का है और इसके लिए कितने धन की आवश्यकता होगी ?

रेल मंत्री (श्री ए०बी०ए० गनी खां चौधरी) : (क) और (ख) वर्तमान सवारी डिब्बा होल्डिंग मौजूदा सेवाओं को बनाये रखने के लिए लगभग पर्याप्त भर है। लेकिन इसमें ऐसे डिब्बों की संख्या बहुत अधिक है जिनके बदलाव की जरूरत है। पर्याप्त धन उपलब्ध न होने से छठी योजना में केवल 5,600 सवारी डिब्बों के अधिग्रहण की व्यवस्था की गयी है जो 14,141 डिब्बों की आवश्यकतामूलक मांग से कम है, जिनमें कि 7,742 डिब्बे गतायु सवारी डिब्बों के बदलाव की जरूरत को पूरा करने के लिए होते और 6,399 डिब्बे गैर उपनगरीय यात्री यातायात में 5.5 प्रतिशत की वार्षिक वृद्धि को सम्हालने के लिए होते। गतायु सवारी डिब्बों की संख्या, यात्री कोचिंग वाहनों और अन्य कोचिंग वाहनों को मिलाकर, 31-3-82 को बड़ी लाइन पर 1912 थी और मीटर लाइन पर 1152 थी। 1981-82 की अवधि में 1167 सवारी डिब्बे बनाये गये और लाइन पर लगाये गये, उन 32 डिब्बों को छोड़कर जो निर्यात किये गये।